## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. C.P No.18(MAH)/2016 CA No. 11/2016

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2016

NAME OF THE PARTIES: Mr. Haresh G. Mataliya & Ors.

V/s. M/s. Pallavi Gems Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 56, 59, 62 of the Companies Act 1956.

S. No. NAME DESIGNATION SIGNATURE

HI. TRATIZIT B. JAZN ADVOCATE, TOUR K. Jac.

2. M. S. Bhardway Adv.

400 Petitioners

White

## Order

## C.P. No. 18/56,59,62/CLB/MAH/2016

- 1. Ld. Counsels from both the sides are present.
- Rejoinder to the Reply in respect of C. A. 11 of the Petitioner is handed over to the Applicant.
- 3. Counsel acknowledged the receipt of the same.
- Respondent to C.P. is directed to produce all the document in relation to C.A. 11 to NCLT.
- 5. In reference to C.A. 11 an adjournment is sought
- 6. The matter is adjourned to 05.10.2016
- 7. The Petitioner of C.P. 18 is directed to place the share transfer form, photo copy of page(s) 19 to 25 along-with C.A. 11 and all the originals before Bench Officer (NCLT) on or before 30.09.2016

- 8. Records of the Company in respect of Share Holding and any change in Shareholding to be placed before this Bench
- 9. Next date for hearing for C.A. 11/2016of this matter is fixed on 05.10.2016; duly communicated to both the sides in the court.
- 10. C.P. 18 shall be heard thereafter.

sd/-

Shri M.K. Shrawat

Member (Judicial)

Dated: 14.09.2016